

తెలంగాణ రాజపత్రము

THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 1] HYDERABAD, THURSDAY, JULY 17, 2025.
TELANGANA ACTS, ORDINANCES AND

REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 17th July, 2025 being published under article 348 (3) of the Constitution of India for general information:

TELANGANA ORDINANCE No. 1 OF 2025 Promulgated by the Governor in the Seventy-Sixth Year of

the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE TELANGANA PANCHAYAT RALIACT 2018.

WHEREAS, the Telangana Panchayat Raj Act, 2018 (Telangana Act No. 5 of 2018) has been enacted by the Legislature of Telangana for the constitution of Gram Panchayats, Mandal Praja Parishads and Zilla

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Praja Parishads and for matters connected therewith

the list of villages in the State for the purposes of the said Act;

AND WHEREAS, the Government of Telangana

AND WHEREAS, the Government of Telangana has received proposals for the reorganization of certain Gram Panchayats in Sangareddy District to facilitate planned urban development and improved civic administration:

AND WHEREAS, the District Collector (Panchayat Wing), Sangardofy District, has submitted proposals for the de-notification of the Gram Panchayat of Indresham through the merger of six Gram Panchayats, namely: Indresham, Sachugudem, Ramestiwarum Barrida (excluding the depopulation, Indo, and Amendation of the College of the Colle

AND WHEREAS, similar proposals have been submitted for the constitution of Jinnaram Municipality by merging ten (10) Gram Panchayats, namely: Jinnaram, Kodakanchi, Oolla, Shixanagar, Solakpalik, Nalthur, Rallakatwa, Amdoor, Jangampet, and Mangampet, forming a Municipality comprising twenty (20) wards:

AND WHEREAS, it has also been proposed to include the Gram Panchayats of Rudraram and Lakdaram, which were previously part of Indresham and Jinnaram Panchayats respectively, into the jurisdiction of the Isnapur Municipality;

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AND WHEREAS, the Government has accepted the proposals and is satisfied that the constitution of the new municipalities and expansion of municipal limits will promote coordinated urban growth and efficient delivery of public services:

AND WHEREAS, it is necessary to amend Schedule VIII of the Telangana Panchayat Raj Act, 2018, to give effect to the de-notification of the concerned Gram Panchayats;

Accordingly, it has been decided to make necessary amendments to the Schedule VIII under sections 3 and 7 of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) by undertaking a legislation;

And Whereas, it has been decided to give effect to the above decision immediately;

And Whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action:

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

(1) This Ordinance may be called the Telangana Short Panchayat Raj (Amendment) Ordinance, 2025.

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ment.

4 TELANGANA GAZETTE EXTRAORDINARY [Part IV-B Amend 2. In the Telangana Panchayat Raj Act, 2018, in ment of Schedule VIII. referred to in sections 3 and 7 of the Act, in

ment of Schedule VIII, referred to in sections 3 and 7 of the Act, in Schedule Schedule VIII, referred to in sections 3 and 7 of the Act, in Sangareddy District, the following SI.Nos. 87, 89, 92, 93, 97, 102, 104, 105, 114, 116, 117, 119, 122, 123, 124, 125, 124 1

SI. No.	District	Mandal	Village	Revenue Village	Survey Numbers	Extent (in Acrs)	No. of Members
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
87	Sangareddy	Patancheru	Bachugudem	Dechagadem	1 to 284	574.15	9
89	Sangareddy	Patanchiere	Chinnakanjaria	Chinnakanjarla	1 to 747	2494,2	11
92	Sangareddy	Petancheru	Indresham	Indresham	1 to 420	1951.31	11
93	Sangareddy	Patancheru	Inole	Incle	1 to 277	1326.27	. 9
97	Sangareddy	Patancheru	Lakadarara	Lakadarem	1 to 1009	4316.15	- 13
102	Sangareddy	Patandheru	Peddakanjarla	Peddakanjarla	1 to 607	2874.37	11
104	Sangareddy	Patancheru	Rameshwaram Benda	Rameshwaram Banda	1 to 278	1565.20	11
105	Sangareddy	Patancheru	Rudraram	Rudraram	1 to 1003	4163.12	15
114	Sangareddy	Jonarem	Arridoor	Amdoor	1 to 650	1902.09	9

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116	Sangareddy	Jinnoram	Janganipet	Jinnaram	266 to 497	399.25	9
117	Songareddy	Jinnaram	Jinnaram	Jimaram	1 to 265, 498 to 1083	2926.35	13
119	Sungareddy	Jinnaram	Kodekanchi	Kodakanchi	1 to 362	1937.05	
				Puttuguds	1 to 225	676.06	11
122	Sengeroddy	Janaren	Mangampet	Mangampet	1 to 88	1395.05	
				Palem (Dp)	1 to 29	307.29	,
123	Sangareddy	Assaran	Neithur	Neithur .	1 to 281	1163.33	9
124	Sangareddy	Jinnaram	Ootia	Cetta	1 to 662	2269.32	- 11
125	Sangareddy	Janaren	Shiveneger .	Shivenagar	1 to 306	702.11	31
126	Sangareddy	Jimaran	Raflakatura	Solekpally	283 to 615, 721 to 749	1262.20	9
127	Sangareddy	Jinnaram	Solakpolly	Solakpally	Lite 292, 605 to 720, 790 to 3033	2942.15	9

JISHNU DEV VARMA, Governor of Telangana.

R. THIRUPATHI,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.